

सागत का 65 करोड़ रुपये तक पुनरीक्षण किया गया था।

(ख) उत्पादन के कार्यक्रम के अनुसार प्रारम्भ न होने के मुख्य कारण ये थे :—

(i) उपकरणों की प्राप्ति में विलम्ब, धीरे

(ii) ठेकेदार के मजदूरों की हड़ताल एवं अन्य श्रमिक समस्याएँ।

(ग) जी, नहीं। जैसा कि ऊपर बताया गया है, 1967 से प्रायोजना की लागत में लगभग 10 करोड़ रुपये की वृद्धि हुई है और यह वृद्धि, सामग्री एवं सेवाओं के मूल्यों में वृद्धि, कई उपकरणों के प्रादय के नोत में परिवर्तन तथा ब्याज आदि के भुगतान से होने वाले व्यय जैसे तथ्यों के कारण थी।

(घ) उपर्युक्त तथ्यों को दृष्टि में रखते हुए, विलम्ब के लिए किसी विशेष व्यक्ति या पार्टी को उत्तरदायी नहीं ठहराया जा सकता है। शतः किसी प्रकार की कार्य-बाही करने का प्रश्न नहीं उठता।

Locking out of the Bharat Earth Movers Limited, Bangalore

814. SHRI B.N. REDDY: Will the Minister of DEFENCE be pleased to state:

(a) whether the Bharat Earth Movers Limited, Bangalore, has been locked out from the 21st September, 1971;

(b) If so, the reasons thereof; and

(c) The steps taken by Government to remove the lock-out?

THE MINISTER OF STATE  
(DEFENCE PRODUCTION) IN THE

MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA): (a) to (c). Bharat Earth Movers Limited had to declare a lock-out from 21st September, 1971 consequent upon agitational activities, such as, 'dharna' picketing, demonstration, threatening of loyal workers and tampering with plant and machinery and by striking employees thus endangering the safety of personnel and company property. The agitation was launched by the employees in pursuance of their demand to pay them bonus at a much higher rate than admissible under the Bonus Act. The Management on the other hand had offered them a substantially larger bonus than what was strictly admissible under the law. Subsequently, the Employees' Unions agreed to call off their unjustified agitation and unlawful activities for the redressal of their grievances. They also accepted the terms earlier offered by the Management. The lock-out was, therefore, lifted on 2nd October, 1971. A settlement has also been concluded with the Employees' Unions in regard to payment of bonus.

Committee on Operational Efficiency of Public Undertakings

815. SHRI BIRENDER SINGH RAO :  
SHRI MUKHTIAR SINGH  
MALIK :

SHRI J.B. PATNAIK :

Will the Minister of FINANCE be pleased to state :

(a) whether a Committee has been set up by Government to suggest measures for improving the operational efficiency of public sector undertakings and suggest ways and means to remove the ills of the Public Sector ;

(b) if so, the composition and terms of reference of the Committee ; and

(c) the time by which the Committee is likely to submit its report to Government ?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) :** (a) to (c). It is not clear to which Committee the Honourable Members are referring. Government keep under constant review the performance of Public Enterprises, with a view to evolving measures for improving the efficiency and profitability of these undertakings. Committees are also set up, as and when necessary, to look into specified aspects of the functioning of various Public Enterprises. At present there is also a proposal under consideration to set up a top level Advisory Steering Group to undertake a thorough review of the working of selected Public Enterprises, and to make suitable recommendations. The composition and terms of reference of this Group are expected to be finalised shortly.

#### **Establishment of Petro-Chemical Complex in Kerala**

**816. SHRI A. K. GOPALAN :** Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether Government are aware that the Kerala State Legislative Assembly has adopted a resolution regarding the establishment of Petro-Chemical Complex in Kerala ; and

(b) if so, the reaction of Government thereon ?

**THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH) :** (a) and (b). No communication has been received from the Government of Kerala regarding any resolution adopted by the Kerala State Legislative Assembly on

the subject of a petrochemical complex in Kerala.

#### **Application for setting up Nylon, Textile Filament Yarn Units**

**817. SHRI A. K. GOPALAN :** Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) how many applications have been received by Government for setting up Nylon Textile Filament Units; and

(b) which are the parties and which are the States where such units are proposed to be set up ?

**THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH) :**

(a) The number of applications pending with the Ministry is 130.

(b) A statement showing the names of the applicants and the location of the units proposed by them is laid on the Table of the House.

[Placed in Library see No. LT. 1054/71]

#### **Cases referred to Monopolies and Restrictive Trade Practices Commission**

**818. SHRI C. CHITTIBABU :** Will the Minister of COMPANY AFFAIRS be pleased to state :

(a) the number of cases referred to the Monopolies Commission under the Monopolies and Restrictive Trade Practices Act;

(b) whether the Act is not very clear regarding the "inter-connection" between companies of one group; and